BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956 SECTION 621A UNDER SECTION 220 OF THE COMPANIES ACT, 1956 AND

IN THE MATTER OF M/s JOBCORP SOLUTIONS PRIVATE LIMITED IN TP 276/621A/2016

 M/S Jobcorp Solutions Private Limited No. 10, South End Street, Kumara Park East, Bangalore-560001.

PETITIONER

PARTIES PRESENTED:

Ms. J.Bhavana Chakragiri, Practicing Company Secretary and Authorised representative for the Applicant.

ORDER

This Petition is filed on behalf of the Petitioners under section 621A for compounding of violation of provisions of section 220 of the Companies Act, 1956. This petition is coming up for hearing. The Practicing Company Secretary for petitioners filed Memo today to permit the petitioners to withdraw the petition. Considering the prayer of the petitioners, we deem it fit to permit the petitioners to withdraw the Petition.

In the result Memo is allowed and permission is granted to the Petitioner Company to withdraw the Petition. Consequently petition is dismissed as withdrawn. Copy of this order be communicated to the Registrar of Companies, Karnataka, Bengaluru.

(RATAKONDA MURALI) MEMBER, JUDICIAL

DAY OF SEPTEMBER, 2016

(ASHOK KUMAR MISHRA)

MEMBER, TECHNICAL

DATED THIS THE